

[Mr. Speaker]

further written replies directly to him... While it is true that I did not send a detailed reply to Shri Bosu on the points raised by him in his first letter of 12th March, 1980, it is the very acknowledgment letter sent by me on 27th March that seems to be what is alleged to have been divulged by Shri Bosu to the Chinese dignitary...."

SHRI JYOTIRMOY BOSU: I object to this. This is wholly untrue. I called a Press Conference and in the Press Conference that letter was released. This is wholly untrue, deliberate, motivated and false statement.

MR. SPEAKER: "...Therefore, the fact that I did not send any subsequent detailed reply to Shri Bosu would not be relevant in the matter raised by Shri Faleiro."

Shri Bosu had also sent a correction on 6 March, 1981 for incorporation in the relevant Debate dated 3 March, 1981, for adding some words in his recorded remark 'I did it...' to make it read as "I did it in the sense, I wrote to the Minister but never got a reply."

The addition sought to be made by Shri Bosu was checked with the Reporters copy as well as on the tape and it was held that such a substantial correction could not be permitted at that stage as per earlier rulings given by my distinguished predecessors, Mr. Speaker Mavalankar on 17th February, 1950 and Mr. Speaker Ananthasayanam Ayyangar on 19th February, 1959, to the effect that corrections at that stage are permissible only if these are grammatical or of verbal nature and not of any material substance. Incidentally, this is also the practice in the House of Commons as ruled by Mr. Speaker Lowther on 6th April 1914 and By Mr. Speaker Douglas Clifton Brown on 9th May, 1944.

The matter may now be treated as closed.

SHRI JYOTIRMOY BOSU: I rise on a personal explanation under Direction 115. There are umpteen number of precedents. Firstly, no communication was sent to Chinese Embassy. I held a Press Conference in which I had released my letter and also the reply received from the Minister of External Affairs. Secondly, the correction was sent and neither the correction was incorporated.....
(Interruptions)

MR. SPEAKER: That is not allowed.
(Interruptions)

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): What is going on?

(Interruptions)

SHRI JYOTIRMOY BOSU: All that I was expecting from my Secretariat was to send me... (Interruptions)

MR. SPEAKER: No; you can come and discuss it with me. I have gone through it fully and I am fully satisfied what I had said. You come to me and discuss it; not here, no discussion.

(Interruptions)

PAPERS LAID ON THE TABLE

NOTIFICATIONS FIXING CEILING PRICES OF KEROSENE, DIESEL, FURNACE OIL, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH) on behalf of Shri P. C. Sethi: I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Kerosene (Fixation of Ceiling Prices) (Second Amendment) Order, 1981, published in Notification No.

G.S.R. 432(E) in Gazette of India dated the 10th July, 1981.

- (2) The Light Diesel Oil (Fixation of ceiling prices (Second Amendment) Order, 1981, published in Notification No. G.S.R. 433(E) in Gazette of India dated the 10th July, 1981.
- (3) The Furnace Oil (Fixation of Ceiling Prices and Distribution) (Second Amendment) Order, 1981, published in Notification No. G.S.R. 434(E) in Gazette of India dated the 10th July, 1981.
- (4) The Paraffin Wax (Supply, Distribution and Price Fixation) (Third Amendment) Order, 1981, published in Notification No. G.S.R. 435(E) in Gazette of India dated the 10th July, 1981.

[Placed in Library. See No. LT—2574/81].

MR. SPEAKER: Mr. Ramavatar Shastri you would like to say something

(Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour): What has happened to my privilege motion against Mr. Faleiro under rule 335?

MR. SPEAKER: I will come to it.

SHRI JYOTIRMOY BOSU: You are violating rule 335. Kindly read it.

MR. SPEAKER: You come to me.

SHRI JYOTIRMOY BOSU: You are violating rule 335.

MR. SPEAKER: I am not. You come to me.

SHRI JYOTIRMOY BOSU: You are violating rule 335. How can you drag a breach of privilege motion of the last session when this 335 clearly states that once the House has been prorogued, all motions lapse.

MR. SPEAKER: We shall discuss it.

SHRI JYOTIRMOY BOSU: You are violating the rule.

MR. SPEAKER: You can point out to me.

SHRI JYOTIRMOY BOSU: I want your guidance.

MR. SPEAKER: You come to me. I will see. We will discuss it.

SHRI JYOTIRMOY BOSU: I am a new Member. I have to learn certain things from you. (Interruptions)

MR. SPEAKER: Please sit down. Now, Shri Ramavatar Shastri.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, विरासिन तेल वगैरह के दाम बढ़ाने की जो घोषणा सरकार ने की, उसके बारे में जो अधिसूचना की प्रति टेबल पर रखी जा रही है, इसका मैं इसलिये विरोध करना चाहता हूँ कि पार्लियामेंट का सेशन इतनी जल्दी होने वाला था. . .

(इयबखान)

MR. SPEAKER: It is done according to the rules.

DR. SUBRAMANIAM SWAMY (Bombay North-East): I gave you a notice regarding privilege motion.

MR. SPEAKER: I have not got it.

DR. SUBRAMANIAM SWAMY: I gave you a notice regarding privilege motion.

MR. SPEAKER: Did we get it? It is under consideration?

DR. SUBRAMANIAM SWAMY: What is under consideration?

MR. SPEAKER: Your notice under rule 222. Please sit down.

(Interruptions)

MR. SPEAKER: Now it is to be considered.

DR. SUBRAMANIAM SWAMY: This is how the Secretariat is functioning.

MR. SPEAKER: It is under consideration.

DR. SUBRAMANIAM SWAMY: I gave a notice regarding the tampering of the mail of Members of Parliament. It is a notice of privilege against the Home Minister.

MR. SPEAKER: I will discuss it; I will consider it.

श्री रामाक्षर शर्मा : लोक-सभा का सत्र प्रारम्भ होने के कुछ दिन पहले सरकार ने डीजल, पेट्रोल, पिरासीन तेल वर्ग-रह के दाम बढ़ाये हैं। अध्यक्ष महोदय, आप पहले भी कह चुके हैं कि सरकार को इतनी जल्दबाजी नहीं करनी चाहिए, जब कि सेशन आने वाला हो तो उनको सेशन में यह बात रखनी चाहिये थी। इस तरह से इन्होंने जनतंत्र का मखौल उड़ा रखा है। मैं इसका विरोध कर रहा हूँ, इस तरह की चीजे नहीं होनी चाहिये। आपसे निवेदन है कि आप फिर सरकार से कहें कि इस तरह से सेशन शुरू होने के पहले दाम बढ़ाकर गलत काम करने की कोशिश न करें।

श्री० अशित कुमार मेहता (उमस्तीपुर): अध्यक्ष महोदय, मैं निवेदन करना चाहता हूँ कि हाल ही में बजट-अधिवेशन हुआ, जिसमें बजट के अन्तर्गत कई कर-प्रस्ताव पास किये गए। इस स्थिति में बजट-अधिवेशन के बाद जो मूल्य बढ़ाए गए हैं, यह सरासर बजट अधिवेशन और संसद की व्यर्थता सिद्ध करने के उद्देश्य से किया गया है। यदि यह सब कुछ करना था, तो यह बजट-अधिवेशन में करना चाहिए था और इस बारे में पहले से सोच लेना चाहिए था। इस लिए मैं इस प्रकार डीजल आयल

और कैरोसीन आयल आदि के दाम बढ़ाने का विरोध करता हूँ।

श्री मनोराम बागड़ी (हिसार): अध्यक्ष महोदय, मैं तो सिर्फ एक बात पूछना चाहता था। श्रीलंका में आज तामिलनाडु के बाशिंदों का कत्ल किया जा रहा है। वहाँ पर पहले जब एक दफा विद्रोह हुआ था, तो भारत के प्रधान मंत्री ने उसको दबाने के लिए हवाई जहाज भेजे थे। मैं यह जानना चाहता हूँ कि क्या भारत सरकार श्रीलंका के भारतीयों को बचाने के लिए कोई कदम उठा रही है।

MR. SPEAKER: Shri Bhisma Narain Singh.

(Interruptions)

MR. SPEAKER: Sarvashri Chitta Basu, Harikesh Bahadur, Indrajit Gupta, Prof. Ajit Kumar Metha and George Fernandes and several other members have given notices of their intention to raise points in regard to issue of ordinances during the last inter-session period.

Government has already indicated its intention to bring forward Bills for replacing the Ordinances. The Members can very well raise the points when the relevant Bills are taken up for consideration in the House.

Under Article 123(2)(a) of the Constitution, it is obligatory for the Government to lay the Ordinances before Parliament. Since this is a constitutional obligation, I see no objection to the laying of these Ordinances on the Table of the House today.

(Interruptions)

MR. SPEAKER: Shri Bhisma Narain Singh.

ORDINANCES PROMULGATED DURING JUNE AND JULY, 1981, AND CERTIFIED ACCOUNTS AND REVIEW THEREOF OF THE DELHI DEVELOPMENT AUTHORITY FOR 1979-80.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to lay on the Table:—

(1) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—

(i) The Delhi University (Amendment) Ordinance, 1981 (No. 4 of 1981) promulgated by the President on the 9th June, 1981.

(ii) The British India Corporation (Acquisition of Shares) Ordinance, 1981 (No. 5 of 1981) promulgated by the President on the 11th June, 1981.

(iii) The Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Ordinance, 1981 (No. 6 of 1981) promulgated by the President on the 23rd June, 1981.

(iv) The Compulsory Deposit Scheme (Income-tax Payers) Amendment Ordinance, 1981 (No. 7 of 1981) promulgated by the President on the 11th July, 1981.

(v) The Income-tax (Amendment) Ordinance, 1981 (No. 8 of 1981) promulgated by the President on the 11th July, 1981.

(vi) The Customs Tariff (Amendment) Ordinance, 1981 (No. 9 of 1981) promulgated by the President on the 26th July, 1981.

(vii) The Essential Services Maintenance Ordinance, 1981 (No. 10 of 1981) promulgated by the President on the 26th July, 1981.

(viii) The State of Nagaland (Amendment) Ordinance, 1981 (No. 11 of 1981) promulgated by

the President on the 26th July, 1981.

(ix) The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Ordinance, 1981 (No. 12 of 1981) promulgated by the President on the 26th July, 1981. [Placed in Library. See No. LT-2575/81]

(2) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1979-80 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

(3) A copy of the Review (Hindi and English versions) by the Government on the Audit Report on the accounts of Delhi Development Authority for the year, 1979-80. [Placed in Library. See No. LT-2576/81].

SEEDS (AMDT) RULES, 1981 ANNUAL REPORT AND REVIEW OF DEVELOPMENT COUNCIL FOR SUGAR INDUSTRY FOR 1980-81, STATEMENT FOR NOT LAYING IN TIME THE ANDAMAN AND NICOBAR INS. FOREST AND PLANTATION DEVELOPMENT CORP., PORT BLAIR FOR 1979-80 AND FOOD CORPORATIONS (AMDT.) RULES, 1981.

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): I beg to lay on the Table:—

(1) A copy of the Seeds (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G. S. R. 389(E) in Gazette of India dated the 10th June, 1981, under sub-section (3) of section 25 of the seeds Act, 1966. [Placed in Library. See LT-2577/81].

(2) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1980-81, under

sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

(3) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1980-81. [Placed in Library. Seq No. LT-2578/81].

(4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation, Port Blair for the year 1979-80 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-2579/81].

(5) A copy of the Food Corporations (Amendment) Rules, 1981 (Hindi and English versions) Published in Notification No G.S.R. 312(E) in Gazette of India dated the 27th April, 1981, under sub-section(3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-2580/81].

(Interruptions)

MR. SPEAKER: There is no other way out I cannot do anything. I am bound by the Constitution and the rules. Now Shri Narayan Datt Tiwari.

STATEMENT RE DALMIA DADRI CEMENT LTD. (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ORDINANCE, 1981.

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Ordinance, 1981, under rule 71(2) of the Rules of Procedure and

Conduct of Business in Lok Sabha. [Placed in Library. Seq No. LT-2581/81].

ANNUAL REPORT OF BETWA RIVER BOARD, JHANSI FOR 1979-80 AND A STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of Betwa River Board, Jhansi, for the year 1979-80 under sub-section(1) of section 15 of the Betwa River Board Act, 1976.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-2582/81].

(Interruptions)

MR. SPEAKER: You can discuss them. You can throw it out if you like.

(Interruptions)

Now Shri P. Venkatasubbaiah.

PROCLAMATIONS IN RELATION TO STATES OF MANIPUR FOR REVOKING PRESIDENT'S RULE AND FOR ASSAM AND PRESIDENTIAL ORDER IN RESPECT OF PROCLAMATION (ASSAM) AND REPORT OF THE GOVERNOR OF ASSAM.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under article 356(3) of the Constitution:—

- (i) Proclamation dated the 19th June 1981 issued under clause (2) of article 356 of the Constitution revoking the Proclamation

issued by him on the 28th February 1981 in relation to the State of Manipur published in Notification No. G.S.R. 396 (E) in Gazette of India dated the 19th June, 1981. [Placed in Library. See No. LT-2583/81].

(1) Proclamation dated the 30th June, 1981 issued by the President under article 356 of the Constitution in relation to the State of Assam published in Notification No. G.S.R. 419(E) in Gazette of India dated the 30th June, 1981. [Placed in Library. See No. LT-2584/81]

(2) A copy of Order (Hindi and English versions) dated the 30th June, 1981, made by the President in the Pursuance of sub-clause(i) of clause (c) of the Proclamation mentioned at (1)(i) above, published in Notification No. G.S.R. 420(E) in Gazette of India dated the 30th June, 1981.

(3) A copy of the Report dated the 29th June, 1981 of the Governor of Assam to the President (Hindi and English versions). [Placed in Library. See No. LT-2584/81].

WEALTH-TAX (2ND AMDT) RULES, 1981, GIFT-TAX (AMDT.) RULES, 1981 COMPANIES (PROFITS) SURTAX (AMDT.) RULES, 1981, ETC. ETC, NOTIFICATIONS UNDER INCOME-TAX ACT, 1961, CUSTOMS ACT, 1962, CENTRAL EXCISE RULES, 1944 AND A STATEMENT SHOWING RESULTS OF LOANS FLOATED BY CENTRAL GOVT. IN JUNE-JULY, 1981.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:—

(1) A copy of the Wealth-tax (Second Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 397(E) in Gazette of India dated the 30th May, 1981, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-2585/81].

(2) A copy of the Gift-tax (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 398(E) in Gazette of India dated the 30th May, 1981 under sub-section (4) of section 46 of the Gift-tax Act, 1958. [Placed in Library. See No. LT-2586/81].

(3) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1981, (Hindi and English versions) published in Notification No. S.O. 399(E) in Gazette of India dated the 30th May, 1981, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-2587/81].

(4) A copy of the Interest-tax (Second Amendment) Rules, 1981 (Hindi and English versions) Published in Notification No. S.O. 400(E) in Gazette of India dated the 30th May, 1981, under sub-section (4) of section 27 of the Interest-tax Act, 1974. [Placed in Library. See No. LT-2588/81]

(5) A copy of the Hotel-Receipts Tax (Amendment) Rules, 1981 (Hindi and English versions) Published in Notification No. S.O. 401(E) in Gazette of India dated the 30th May, 1981, under sub-section(4) of section 34 of the Hotel-Receipts Tax Act, 1980. [Placed in Library See No. LT-2589/81].

(6) A copy of the Compulsory Deposit (Income-tax Payers) (Second Amendment) Scheme, 1981 (Hindi and English versions) published in Notification No. G.S.R. 437(E) in Gazette of India dated the 14th July, 1981, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974. [Placed in Library. See No. LT-2590/81].

(7) A copy of the Central Excise (Seventeenth Amendment) Rules, 1981 (Hindi and English versions),

published in Notification No. G.S.R. 802 in Gazette of India dated the 27th June, 1981, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2591/81].

(8) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) The Income-tax (Fifth Amendment) Rules, 1981, published in Notification No. S.O. 396(E) in Gazette of India dated the 30th May, 1981.

(ii) The Income-tax (Seventh Amendment) Rules, 1981, published in Notification No. S.O. 558(E) in Gazette of India dated the 14th July, 1981.

(iii) The Income-tax (Eighth amendment) Rules, 1981, published in Notification No. S.O. 618 (E) in Gazette of India dated the 1st August, 1981.

(iv) S.O. 1794 published in Gazette of India dated the 27th June, 1981 regarding exemption to the "Millowners Association Relief Fund Society" under section 10 (23C) of the Income tax Act, 1961 for the assessment years 1978-79 to 1981-82.

(v) S.O. 1795 published in Gazette of India dated the 27th June, 1981 regarding exemption to 'Sanjay Gandhi Memorial Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by assessment years 1982-83 to 1983-84.

(vi) S.O. 1800 published in Gazette of India dated the 27th June, 1981 regarding exemption to 'Bhai Vir Singh Sahitya Sadan' under section 10(23C) of the Income-tax Act, 1961 for the period covered by assessment years 1978-79 to 1981-82.

(vii) S.O. 1801 published in Gazette of India dated the 27th June, 1981 regarding exemption to 'Bharatiya Bhasha Parishad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by assessment years 1981-82 to 1983-84.

(viii) S.O. 1892 published in Gazette of India dated the 11th July, 1981 regarding exemption to 'Ram Saran Das Kishori Lal Charitable Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by assessment year 1976-77 to 1981-82.

(ix) S.O. 1894 published in Gazette of India dated the 11th July, 1981 regarding exemption to 'Indian Standards Institution' under section 10(23C) of the Income-tax Act, 1961 for the assessment year 1981-82.

(x) S.O. 1895 published in Gazette of India dated the 11th July, 1981 regarding exemption to 'Lal Bahadur Shastri National Memorial Trust' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by assessment years 1967-68 to 1981-82.

(xi) S.O. 1897 published in Gazette of India dated the 11th July, 1981 regarding exemption to 'Indian Dental Association' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1977-78 to 1981-82. [Placed in Library. See No. LT-2592/81].

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 330(E) to 347(E) published in Gazette of India dated the 12th May, 1981 together with an explanatory memorandum regarding continuance of the ex-

isting exemption on goods mentioned in the Notifications from auxiliary duties of customs.

(ii) G.S.R. 349(E) published in Gazette of India dated the 13th May, 1981 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency, of vice-versa in supersession to notification dated the 1st April, 1980.

(iii) G.S.R. 356(E) published in Gazette of India dated the 20th May, 1981 together with an explanatory memorandum regarding exemption to cardamom from the export duty of rupees five per kilogram leviable thereon.

(iv) G.S.R. 357(E) published in Gazette of India dated the 20th May, 1981 together with an explanatory memorandum regarding reduction in the rate of export duty leviable on lumpy iron ore.

(v) G.S.R. 395(E) published in Gazette of India dated the 17th June, 1981 together with an explanatory memorandum regarding revised rates of exchange for conversion of Norwegian Kroners and Swedish Kroners into Indian currency or vice-versa in supersession to notification dated the 1st April, 1981.

(vi) G.S.R. 397(E) published in Gazette of India dated the 19th June, 1981 together with an explanatory memorandum regarding exemption to coffee from the export duty of rupees one hundred and fifty per quintal leviable thereon.

(vii) G.S.R. 421(E) published in Gazette of India dated the 1st July, 1981 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.

(viii) G.S.R. 447(E) published in Gazette of India dated the 22nd July, 1981 together with an explanatory note clarifying the position regarding liability of Defibrillators and heart paces to auxiliary duty of customs. [Placed in Library. See No. LT-2592/81].

(10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 375(E) published in Gazette of India dated the 2nd June, 1981 together with an explanatory memorandum regarding exemption from excise duty on articles produced by the hundred per cent Export-Oriented Undertakings.

(ii) G.S.R. 429(E) published in Gazette of India dated the 7th July, 1981 together with an explanatory memorandum making certain amendment to Notification No 78/79-CE dated the 1st March, 1979 to enable clearance of Indian News Reviews produced by Films Division and declared as news-reels by the Chief Producer, Films Division, Bombay.

(iii) G.S.R. 430(E) published in Gazette of India dated the 8th July, 1981 together with an explanatory memorandum regarding exemption from excise duty on unbleached varieties of Kraft paper.

(iv) G.S.R. 475 published in Gazette of India dated the 16th May, 1981 together with an explanatory memorandum making certain amendment to Notification No. 77/73-CE dated the 1st March, 1973 to delete the name of the product 'Litharge'.

(v) G.S.R. 599 published in Gazette of India dated the 27th June, 1981 together with an explanatory memorandum regarding exemption from central excise duty on raw naphtha intended

for use in effluent treatment to control water pollution.

(vi) G.S.R. 600 published in Gazette of India dated the 27th June, 1981 together with an explanatory memorandum regarding exemption from excise duty on Polyvinyl Alcohol when manufactured from Vinyl Acetate Monomer.

(vii) G.S.R. 601 published in Gazette of India dated the 27th June, 1981 together with an explanatory memorandum regarding exemption from excise duty on packets of Oral Rehydration Salts intended for distribution to general public free of cost under Massive Programme for the control of Diarrhoeal diseases under National Maternity and Child Health Programme [Placed in Library. See No. LT-2594/81]

(11) A statement (Hindi and English versions) indicating the result of Market Loans floated by the Central Government in June-July, 1981. [Placed in Library. See No. LT-2595/81].

(Interruptions)

AN HON. MEMBER: This is a draconian law. This is intended to suppress the working classes...

(Interruptions)

MR. SPEAKER: This is an insult to Parliament. This is breach of decorum.

(Interruptions)

जय हिन्दकशन हो तब बौनियेगा ।

(At this stage, some hon. Members left the House)

MR. SPEAKER: Now, Calling Attention Shri Manoranjan Bhakta.

12.55 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SUCCESSFUL LAUNCHING OF THE APPLE

SHRI MANORANJAN BHAKTA: (Andaman and Nicobar Islands): Sir, I call the attention of the Prime Minister to the following matter of urgent public importance and request that she may make a statement thereon:

"The remarkable achievement of our scientists in successfully launching the satellite APPLE and inauguration of its utilisation experiment"

SHRI RATANSINH RAJDA (Bombay South): It cannot come as a calling attention. This should have come from the Prime Minister...

MR. SPEAKER: Irrelevant.

(Interruptions)

MR. SPEAKER: You are wrong in that, Mr. Rajda. I have well considered it and it is according to the rules.

(Interruptions)

MR. SPEAKER: Nothing is going on record. You can say anything when the discussion comes.

(Interruptions)**

MR. SPEAKER: I have disallowed it. Your objection is not well taken.

(Interruptions)

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): Sir, I am grateful to the members for having raised this calling attention, because thereby we can give the importance that our scientific community, our technicians and our engineers need.

**Not recorded.